

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.113  
CP(IB)/158(AHM)2022

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Omkara Assets Reconstruction Private Limited  
V/s  
Rajesh Thakkr  
(Personal Guarantor)

.....Applicant

.....Respondent

**Order delivered on 10/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Jay Kansara, Advocate a/w.  
: Ms. Nisha Ojha, Advocate  
For the Respondent : Mr. Tirth Nayak, Advocate for  
: Mr. Bhavesh Choksi, Advocate

**ORDER**

Learned Counsel for the applicant submits that a rejoinder was filed only yesterday and that he is in the process of filing a physical copy of the same, with an advance copy to the other side.

However, Proxy Counsel for the respondent, Mr. Tirth Nayak, requested adjournment in the matter, as the main arguing Counsel, Mr. Bhavesh Choksi, is in some medical difficulty, which is not opposed by the Counsel for the other side.

Re-list on 13.05.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**